

dearness allowance every six months based on the rise in Consumer Price Index Number for the preceding half of the calendar year. The State Governments have also been advised for making such provisions linked with Consumer Price Index alongwith the minimum rates of wages for such scheduled employments in which they are the appropriate Governments so that the unorganised labour is protected against rise in price level.

[Translation]

Pollution by IFFCO, Phulpur

2715. SHRI RAM PUJAN PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the pollution caused by the Indian Farmer's Fertilizers Cooperative Limited, (IFFCO) Phulpur has been checked;

(b) if so, when and the names of diseases spread/caused due to pollution by the factory in the villages around Phulpur;

(c) whether a large number of cattle had also died after consuming the polluted water a few years back; and

(d) if so, the action taken to check the recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Yes, Sir. In pursuance of the instructions of the U. P. Pollution Control Board, the unit has installed air and water pollution control devices in November, 1990, and is complying with the prescribed standards. There is no report with the Government regarding diseases spread or caused due to pollution by the factory in the villages around Phulpur.

(c) and (d). In April 1988, the veterinary

officer of Allahabad reported the death of about twenty cattle in the villages around Phulpur. However, there is no conclusive evidence as to whether the cause of death of these cattle was pollution from IFFCO.

Ban on Use of Loud Speakers

2716. SHRI RAM PUJAN PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the noise pollution is caused by high volume loud speakers;

(b) if so, whether the Union Government propose to put a ban on the use of loud speakers; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) and (c). A code of practice for controlling noise from public address systems has been evolved by the Central Pollution Control Board. This includes:-

(1) Licences must be obtained by all parties intending to use loud-speakers or public address system for any occasion.

(2) Public address system and loud speakers should not be used at night between 9P.M. and 6A. M. except in closed premises.

(3) Speakers should be directed at the audience and not away from the audience i. e. not towards the neighbourhood.

(4) Loud-speakers should not be allowed for advertisement and commercial activities.